

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

O.A. No.290/00106/2019

Jodhpur, this the 10th May, 2019

CORAM

**Hon'ble Smt Hina P. Shah, Judicial Member
Hon'ble Ms Archana Nigam, Administrative Member**

Paras Chand Meghwal S/o Shri Rawat Ram Meghwal, aged 25 years, Bycaste Meghwal, R/o Village Chattarpura, Tehsil Shergarh, District Jodhpur (Rajasthan).

.....Applicant

By Advocate : Mr M.S. Godara.

Versus

- (1) Union of India, through the Secretary M/o Communications, Department of Post, Government of India, Dak Bhawan, New Delhi-110001.
- (2) The Post Master General, Western Region, Rajasthan, Jodhpur-342001.
- (3) Senior Superintendent of Post Offices, Jodhpur Division, Jodhpur (Rajasthan) – 342001.

.....Respondents

ORDER (Oral)

Per Smt. Hina P. Shah

Heard.

The applicant preferred the present OA to allow him to join the duties as GDS BPM Chatterpura/Kunda BPO.

2. Learned counsel for the applicant submits that applicant was ordered by the respondents to join at Kunda but when he approached there, it has been told that one litigation is pending before this Hon'ble Tribunal, filed by Shri Vijay Singh Bhati claiming his selection as GDS BPM Kunda, therefore he cannot be

allowed to join duties at Kunda till final outcome of the case filed by Shri Vijay Singh Bhati. The applicant was neither informed about the details of the OA pending before this Tribunal nor he had been supplied any denial order by the respondents. Moreover, the applicant has also not received any letter except impugned letter dated 28.01.2019 (Annex.A/1) whereby respondents directed therein the applicant to join duties within 07 days otherwise disciplinary proceedings will be initiated against the applicant. On receipt of the said letter, applicant approached the respondents but they told him the same thing of pendency of aforesaid OA.

3. During course of the arguments, Mr M.S. Godara, learned counsel for the applicant submits that applicant would be satisfied if he may be permitted to file a representation against letter/order dated 28.01.2019 and respondents may be directed to decide the same in a time bound manner.

4. In view of the limited prayer sought by the applicant, we deem it appropriate to dispose of this OA without issuing notices to the respondents. Accordingly, OA is disposed of with the direction to the applicant to raise his grievance before respondents, as mentioned in the OA, within one week from the date of receipt of a copy of the order. Respondents shall decide the same within 06 weeks from the date of receipt of such representation.

5. In terms of above directions, OA is disposed of with no order as to costs.

[Archana Nigam]
Administrative Member

[Hina P. Shah]
Judicial Member

Ss/-